

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 17th September, 1953

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The House met at a Quarter Past Eight
of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

POINT OF ORDER

INTRODUCTION OF CHILDREN BILL IN
COUNCIL OF STATES.

Dr. Lanka Sundaram (Visakhapatnam): Sir, on a point of order, I wish to raise this question before it is too late as the House is going to finish its present session tomorrow. A Bill entitled "The Children Bill, 1953" was circulated to us as mentioned last night in the Parliamentary Bulletin under item No. 830. This Bill, no doubt, as you will see, was introduced in the Council of States, and the Secretary of the Council of States has appended a note saying that "the President has, in pursuance of clause (3) of article 117 of the Constitution of India, recommended to the Council of States the consideration of the Bill". The Bill also contains a financial memorandum involving an expenditure of a certain amount of money, and the certificate appended by the Secretary of the Council of States

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clearly shows that it is a financial Bill. Now, article 110(1) is mandatory, and it says—

"For the purposes of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the following matters, namely—

(d) the appropriation of moneys out of the Consolidated Fund of India;"

Now, the introduction of this Bill in the other House will, under article 110(1)(d), renders its passage infructuous. It can't be sent to us later on. I do not wish to raise any political issues, but I feel that this is a matter of substance to us as regards procedure.

Shri S. S. More (Sholapur): On a point of order, Sir. Is not the point of order premature?

Mr. Deputy-Speaker: I don't think there is any immediate urgency in this. However, I will look into it later.

MESSAGE FROM COUNCIL OF
STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"I am directed to inform the House of the People that the Council of States, at its sitting held today, the 16th September, 1953, has passed the enclosed motion referring the Special Marriage Bill, 1952, to a Joint Committee of the Houses and to